

77

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH : JODHPUR.

Date of Order : 05.12.2001

O.A. No. 227/1999.

Sayed Babu Khan s/o Sh. Badru Khan, aged about 25 years, resident of V.P.O., Ahmadpura, Tehsil Pilibanga, District Hanumangarh.

... APPLICANT.

versus

1. Union of India through the Secretary, of Postal Department, Ministry of Communication, Dak Bhawan, New Delhi.
2. The Superintendent, Post Office, Sri Ganganagar Division, Sri Ganganagar (Raj.)
3. Sh. Arjun Lal s/o Sh. Tara Chand Bishnoi, resident of V.P.O. Likhmisar Tehsil Pilibanga, District Hanumangarh.

... RESPONDENTS.

Mr. Y.K. Sharma counsel for the applicant.

Mr. Vinit Mathur counsel for respondent No. 1 & 2.

None is present for respondent no. 3.

CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

: O R D E R :

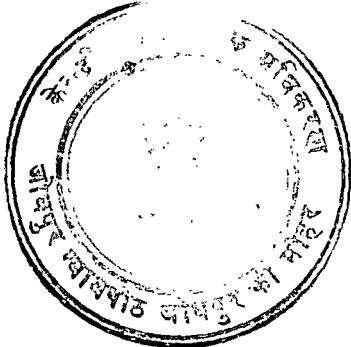
(per Hon'ble Mr. Gopal Singh)

In this application, applicant Sayed Babu Khan has prayed for quashing the impugned letter dated 18.08.1999 (Annexure R-5), whereby the respondent department has selected one Shri Arjun Lal (Respondent No.3), for the post of EDBPM, Ahmadpura. The applicant has further prayed that the respondents be directed to select and appoint the applicant on the post of EDBPM because he is the only candidate in the village and fulfils all terms and conditions of the appointment.

2. In the counter, respondents have denied the case of the applicant and have pointed out that the applicant had scored much less percentage of marks than the respondent No. 3, Arjun Lal. It has also been stated that Respondent No. 3 has rightly been selected for the post and there is no illegality, therefore the

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application is devoid of any merit and is liable to be dismissed.



3. It is admitted that the selection for the post of EDBPM is to be made on the basis of marks obtained in the Matriculation Examination and the person scoring highest marks in the Matriculation Exams is required to be offered the post of EDBPM and thereafter only other formalities are required to be fulfilled.

4. In the instant case, it is admitted that Respondent No. 3 has scored highest marks in the Matriculation Exam. We, therefore, do not find any infirmity in the orders of the respondents. In the light of above discussion, this application is devoid of any merit and is accordingly with no order as to costs.

Gopal Singh  
(GOPAL SINGH)

Adm. Member

O.P. Garg  
(JUSTICE O.P. GARG)  
Vice Chairman

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Part II and III destroyed  
in my presence on ... 25/5/07  
under the supervision of  
section officer ( ) as per  
order dated 13/1/07

V.G.R.  
Section officer (Record)